

(b) to (d). The Government is considering various amendments to the said Act to encourage development of surplus vacant land for housing activities. It is expected that the amendment proposals can be brought before the Parliament in the next Session.

**Grants by CAPART to Institutions in Andhra Pradesh.**

1087. SHRI V. SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) the particulars of the institutions and societies from Andhra Pradesh receiving grants from the Council for Advancement of People's Action and Rural Technology;

(b) the grants provided to these institutions and societies during each of the last three years;

(c) whether any effort has been made to find out whether these grants are properly and fully utilised;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) and (b).

The information is given below:

<i>Year</i>	<i>Number of Institutions Societies in Andhra Pradesh which received grant from CAPART</i>	<i>Grant provided to these Institutions and Societies by CAPART.</i>
		<i>(Rs. in crores)</i>
1988-89	77	1,70
1989-90	109	1,86
1990-91	156	2,80

(c) to (e). Yes, Sir. The project holders are required to submit six monthly progress reports and the funds are released only if the progress is found satisfactory. The projects are also monitored by sending experts and accounting monitors to the project areas.

(a) whether some allottees of DDA flats have demanded interest on their money from DDA under the rule as DDA did not give possession of flats within the fixed period inspite of depositing the full amount in DDA on demand;

[*Translation*]

**Interest on the Amount Deposited with DDA**

1088. SHRI ARVIND NETAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(b) the number of such pending with DDA; and

(c) the time by which payment of interest is likely to be made by taking a final decision in this regard?